

Shri Hari Vishnu Kamath: He said 'oral', and then swallowed some thing, some words perhaps.

Shri Kapur Singh: Are we going to mislead foreigners?

Mr. Speaker: Now they would not be mislead since that question had been put. Next question.

Training of Cadets in Delhi Schools

*779. **Shri Indrajit Gupta:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that there are no trained commissioned officers to instruct NCC (Army Wing) cadets in many Government Schools in Delhi;

(b) whether it is also a fact that commissioned officers are often posted to schools where there are no NCC Cadets; and

(c) if so, the manner in which Government propose to rectify this situation?

The Minister of Education (Shri M. C. Chagla): (a) and (b). No, Sir.

(c) Does not arise.

Shri Indrajit Gupta: Is it not a fact that a large amount of money is being spent on the training of these new teachers, trained commissioned officers but they are not being posted to schools where NCC Cadets are sent for training?

Shri M. C. Chagla: These teachers are not merely NCC teachers in the sense that they do not merely train the NCC boys; they are ordinary teachers getting ordinary training; they get a special allowance of Rs. 250 for doing NCC work. If they get promotion, they are transferred to some other school and another NCC trained person has to come. Sometimes it does not happen and there is a slight time lag and the result is that there might be vacancy for a few days or a few weeks.

Shri Indrajit Gupta: May I know specially whether in the Delhi area there are a number of schools where the NCC Cadets are available but there are no trained teachers of the type which the hon. Minister has referred to?

Shri M. C. Chagla: As I said, my information is that there are teachers in all the schools in the Delhi Administration. There may be instances where for a few days or weeks some teachers may not be available.

कैरों हत्याकाण्ड

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781. { श्री प्रकाशवीर शास्त्री :
श्री हुकम चन्द कछवाय :
श्री स० मो० बनर्जी :
श्री राजी :
श्री प्र० चं० बरुआ :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने प्रतापसिंह कैरों और उनके साथियों के कथित हत्यारों को पकड़ लिया गया है ;

(ख) यदि हां, तो क्या उनसे कुछ और रहस्यों का पता चला है ; और

(ग) केन्द्रीय सरकार ने हत्यारों को पकड़ने के लिये किस तरह की सहायता दी है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री हाथी) : (क) अभी तक दो ऐसे व्यक्ति गिरफ्तार किये गये हैं जिन पर इस अपराध में सम्मिलित होने का संदेह है।

(ख) जी हां, किन्तु उसे जाहिर करना जनहित की दृष्टि में ठीक न होगा।

(ग) दिल्ली पुलिस की मदद के अलावा केन्द्रीय सरकार ने भी गुप्तवार्ता विभाग के निर्देशक को जांच की कार्यवाही से लगातार सम्बन्ध बनाये रखने, आवश्यक मार्गदर्शन तथा सलाह देने तथा विभिन्न राज्यों की पुलिस के प्रयत्नों में तालमेल रखने के लिये अनुदेश देकर सहायता दी है। कलकत्ते की अपराध अनुसंधान विज्ञान की प्रयोगशाला के विशेषज्ञों की सेवाएं भी तकनीकी सलाह देने के लिये उपलब्ध कराई गई हैं।

श्री प्रकाशवीर शास्त्री : भारतीय पुलिस ने अपने को संकट में डाल कर भारत नेपाल सीमा पर कैरो हत्याकांड के प्रमुख दोषी सुच्चा सिंह को जिस तरह से गिरफ्तार किया, उसको देखते हुए मैं जानना चाहता हूँ कि उस को नेपाल से वापस लाने में क्या कठिनाइयाँ हैं जिन के कारण वह प्रमुख दोषी हम को अब तक नहीं मिल सका है।

Shri Hathi: When any person is arrested in another country, then extradition proceedings have to be gone through and until that country is satisfied that there is a prima facie case against the accused, they would not send him. Therefore, extradition proceedings will have to be taken.

श्री प्रकाशवीर शास्त्री : जहाँ तक अपराधी व्यक्तियों के दोष का सम्बन्ध है, भारत सरकार केन्द्रीय स्तर पर और प्रान्तीय स्तर पर भी इस प्रकार की सूचना भिजवा चुकी है, लेकिन अब तक प्रमुख दोषी वापस नहीं आ सका है। मैं जानना चाहता हूँ कि उस के वापस न आने का कहीं कोई राजनीतिक कारण तो नहीं है।

श्री हाथी : राजनीतिक कारण तो नहीं है, लेकिन जैसा मैंने बतलाया इस के लिये एकस्ट्राडिशन प्रोसीडिंग्स की जानी चाहियें। जब तक वह खत्म नहीं होगी तब तक कुछ नहीं होगा।

श्री सुरेन्द्रनाथ द्विवेदी : आप ने एकस्ट्राडिगन प्रोसीडिंग्स की हैं या नहीं ?

श्री बागड़ी : मेरा व्यवस्था का प्रश्न है।

मंत्री महोदय ने इस सदन में बयान दिया कि भारतीय पुलिस ने अपने को खतरे में डाल कर नेपाल में अपराधियों को गिरफ्तार किया है, और दूसरी तरफ नेपाल सरकार ने यह बयान दिया है कि कोई गिरफ्तारी उनके यहाँ नहीं हुई और केन्द्रीय सरकार ने गलत बयानी की है। क्या ये दोनों बयानात एक दूसरे के मुतजाद नहीं हैं। इससे भ्रम फैलता है और सच्चाई सदन के सामने नहीं आती।

अध्यक्ष महोदय : मैं इसका क्या फैसल कर सकता हूँ।

I have got several notices on this subject. If the House desires, I am prepared to give five more minutes for this.

Several Hon. Members: Yes, Yes.

Shri Daji: Is it a fact that, in respect of the extradition proceedings that are taking place in Nepal, we have mentioned that Sucha Singh is wanted for other cases and that there is no mention that he is wanted in connection with the Kairon murder? Is it a fact?

Shri Hathi: In answer to the main question I have said that two people have been arrested. These arrests are actually made by the police in India. When an arrest is made outside our country, that arrest is not legally made by us but it is made at our request by the other country. The names of the two persons which I have mentioned here do not include Sucha Singh. (Interruption). Then, the extradition proceedings that are going on are in connection with the earlier case.

Shri Iqbal Singh: The press is being fed, deliberately and purposely, with some sort of stories. I want to know whether these stories are being given by the policemen or by the police

officials, because nobody except the authorities could give the information to the press. This is being done on the one side, whereas, on the other side, when interrogation is done, possibly some sort of news is being put up, so that the truth may not come out. May I know what steps are the Central Government taking, as also those who are associated with the enquiry, so that the truth will come out?

Shri Hathi: So far as the question of the statements and reports in the press is concerned, the Punjab Government have appealed, and we have also appealed, that statements should not be made so as to embarrass either the justice of the case or the proceedings of the investigation. The hon. Member is right that a number of statements are made which unnecessarily puts everybody in the wrong. These statements should not be made.

Shri Jaipal Singh: In view of the fact that there is no extradition treaty between Nepal and India, may I know on what basis are the extradition proceedings going on now?

Shri Hathi: I think there is an extradition treaty. We have learnt from the Nepal Government, and we have learnt from our ambassador that the extradition proceedings will take place, and therefore, there is no question of a treaty not being there. *(Interruption).*

श्री हुकम चन्द कछवाय : मैं जानना चाहता हूँ कि क्या यह बात सही है कि जो लोग इस मामले में पकड़े गए हैं वे सही अपराधी हैं। पीछे समाचारपत्रों में यह आया था कि इसमें कुछ राजनीतिक लोगों का हाथ है और उनको इस लिए नहीं पकड़ते कि उन पर कुछ दबाव डाला जा रहा है, और चालीस हजार रुपए देकर सारा काम करवाया गया है। इस मामले में अब तक सरकार ने कितना खर्च किया है ?

श्री हाथी : ये अपराधी हैं या नहीं यह तो मैं नहीं कह सकता। हमने जवाब में यही कहा है कि हमको सन्देह है। अपराधी हैं या नहीं यह कहना तो मुश्किल है जब तक कि न्यायालय से इसका फैसला नहीं हो जाता।

जहाँ तक खर्च का सवाल है, पंजाब सरकार ने खर्चा किया, मेरे पास उसका कोई आंकड़ा नहीं है।

श्री हुकम चन्द कछवाय : मैंने पूछा था कि क्या इसमें कुछ राजनीतिक लोगों का हाथ है ?

अध्यक्ष महोदय : यह मामला अदालत में जा रहा है, आपको एसी चीजें नहीं पूछनी चाहिए।

Shrimati Yashoda Reddy: Since the question whether anybody is really guilty or not is to be decided by the court, and in view of the fact that the police officer has done his duty in trying to trace the culprits, may I know what was the consideration—if the press reports are correct—that the police officer should have been received as a VIP and the Home Minister had given him a special interview and all that?

Shri Hathi: Could the hon. Member repeat it?

Shrimati Yashoda Reddy: The press reports said that the DIG was received as a VIP and the Home Minister had specially given him an interview. I do not know whether the press reports are correct.

Shri Hathi: I do not think there was any reception or anything. He came to see the Home Minister; he had met him.

Shri H. N. Mukerjee: In view presumably of the fact that we have an extradition treaty with Nepal . . .

An hon. Member: We have not.

Shri H. N. Mukerjee: If we do not have an extradition treaty, we cannot ask for it.

Mr. Speaker: There is no treaty; some members are saying, there is an agreement. I do not know.

Shri H. N. Mukerjee: It is a matter of words. In view of that and since our policemen did happen to go into Nepal territory in order to try to apprehend somebody whom they suspected, may I know if prior intimation had been given to the Government of Nepal, so that that Government might not take an unfavourable view of our proceedings in this matter?

Shri Hathi: No prior intimation was given. They entered from UP into Nepal.

Shri Surendranath Dwivedy: From the answer, it appears that no extradition proceedings have been started against Sucha Singh. May I know why it has not been started yet and proceedings against the two other persons whom he mentioned. . .

Mr. Speaker: The two others have been arrested. There is no question of extradition in their case.

Shri Surendranath Dwivedy: About Sucha Singh, have they started any extradition proceedings yet or not?

Mr. Speaker: They have applied.

Shri Surendranath Dwivedy: Why is it being delayed?

Mr. Speaker: That is with that Government.

Shri Surendranath Dwivedy: We must start it here. Unless we establish a *prima facie* case, that Government is not going to hand him over.

Shri Hathi: I do not know why there is delay, but the extradition proceedings are taking place. So far as the treaty is concerned, we have an extradition treaty with them.

श्री बागड़ी : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि क्या यह इस सवाल का बहुत गहरा सम्बन्ध केन्द्रीय सरकार से है, क्योंकि श्री अश्विनी कुमार और अन्य पुलिस कर्मचारी जो नेपाल से रिहा हो कर आए और उनके रिहा होने के बाद सरकार को दूसरी सरकार के नियमों का जो उल्लंघन किया गया उसके लिए माफी मांगनी पड़ी, उसके बावजूद भी हमारे प्रधान मंत्री ने अश्विनी कुमार जी को ज्याफत दी। उसके अन्दर क्या भेद है ?

अध्यक्ष महोदय : कोई चीज जवाब देने वाली नहीं है। वह दूछते हैं कि अश्विनी कुमार को ज्याफत दी गयी उस का क्या भेद है।

श्री बागड़ी : अश्विनी कुमार पंजाब पुलिस के कर्मचारी हैं और वह इन लोगों को पकड़ने नेपाल राज्य में गए और उनको नन्दा जी ने और प्रधान मंत्री जी ने ज्याफत दी जैसे कि वह बहुत बड़ा काम करके आए हैं और दूसरे दिन सरकार को नेपाल सरकार से माफी मांगनी पड़ी। इससे देश में भ्रम पैदा होता है। उनको जियाफत देने का क्या कारण था।

श्री हाथी : नन्दा जी ने कोई जियाफत नहीं दी।

Shri Hem Barua: May I know if the attention of Government is drawn to the reaction of the Nepalese Parliament vis-a-vis the statement made by the police officer, the Deputy Inspector-General of Police, Punjab at Delhi in relation to the arrest of Sucha Singh in Nepal and if so, may I know what particular steps our Government are taking or are contemplating to take to see that our relations with a friendly country like Nepal do not deteriorate?

The Minister of External Affairs (Shri Swaran Singh): We have impressed upon our police officers and others in charge of the investigation not to make any statement for two reasons—firstly that the investigation and the ultimate trial is likely

to be prejudiced and secondly anything that is said which might impair or come in the way of continuance of the best of relations with Nepal should be avoided. I hope the officers concerned will strictly observe it. I may add that the Government of Nepal and their administration have been very helpful and we are receiving full cooperation from them. The House need not have any fears on that score.

Shri A. N. Vidyalkar: The Minister rightly declined to divulge certain matters of detail before the House. May I know why such matters are being divulged by the police officers, because almost all the details with regard to the case are published in the papers through the police officers concerned with the investigation? Why is it so?

Shri Hathi: That is exactly what I said. We have asked the Punjab Government to instruct their police officers not to make statements (*Interruption*).

Mr. Speaker: Order, order.

Shri Hathi: What did the hon. Member say?

Mr. Speaker: Did he hear the supplementary put by Shri Vidyalkar??

Shri Hathi: I hear him to say that an attempt is not being made to stop these statements made by the police officers. My reply is that the Punjab Government had instructed all police officers.....

Some hon. Members: No, no.

Shri Hathi: I have seen that order. I have also been told by the Home Minister of Punjab that they have instructed all police officers not to make these statements.

Mr. Speaker: Were any fresh instructions necessary to advise the police officers not to make press

statements. Normally, they are not expected to make such statements.

Shri Hathi: That is exactly so. The police officers are not expected to make these statements. But we have seen and this House has also seen a number of statements being made. Therefore, it is necessary to bring upon them this point that they should not do so.

Shri Ranga: Sir, here the question of international relations comes up and I thought the hon. Foreign Minister was going to say, in view of what he himself has said that they are receiving the greatest possible co-operation from the Government of Nepal, that we have formally expressed our regret for our police officers having gone there without first of all intimating that Government. We did not get any such expression from him.

Shri Swaran Singh: I would like to inform the hon. House that the position has been suitably explained by our Ambassador, and I am glad to inform the House that the Nepalese Government has appreciated the circumstances. I hope that no scope for misunderstanding is there.

Mr. Speaker: Let us proceed now with the Calling Attention Notice.

Shri Hari Vishnu Kamath: Sir, I rise to a point of order. We are grateful that you allowed a number of supplementaries to be put even after twelve noon, or mid-day, on this important matter. But if I heard you aright, you said that because of a number of Calling Attention Notices given on this matter you would allow questions. I do not know if other hon. Members have given Calling Attention Notices or not, but I have given a Calling Attention Notice and I have been denied the opportunity of putting a supplementary.

Mr. Speaker: All those Notices I had refused. Therefore, I allowed questions on this. This statement has

not been made in response to any Calling Attention Notice.

Shri Hari Vishnu Kamath: Because we gave Calling Attention Notices you said you would allow questions.

Mr. Speaker: Therefore, even after Question Hour I allowed supplementaries to be put.

Shri Hari Vishnu Kamath: I thought you would allow those who had given Calling Attention Notices to put questions.

Mr. Speaker: That was not my intention.

Shri Hari Vishnu Kamath: But it is understood.

श्री मधु लिमये : अध्यक्ष महोदय, मुझे एक सवाल पूछने की इजाजत दीजिये।

अध्यक्ष महोदय : अब मैं आगे चला गया हूँ, पीछे नहीं लौट सकता।

श्री मधु लिमये : उनको समय दिया तो मुझ भी एक सवाल करने दिया जाय।

अध्यक्ष महोदय : जी नहीं। श्री कठवाय।

WRITTEN ANSWERS TO QUESTIONS

Loans to Migrants

*778. { Dr. Ranen Sen:
Shri Dinen Bhattacharya:

Will the Minister of **Rehabilitation** be pleased to state:

(a) whether the Union Government have proposed to the West Bengal Government to share the losses on unrecovered loans to the migrants to West Bengal from East Pakistan;

(b) whether any other proposals of similar nature have been made by the Central Government to the State; and

(c) if so, the broad features of the proposals?

The Minister of Rehabilitation (Shri Tyagi): (a) to (c). Except for grants to educational and medical institutions, Central assistance for most of the schemes of rehabilitation of displaced persons from East Pakistan is given in the form of loans to the State Governments. In the beginning bona fide losses in the recovery of the loans re-lent to the displaced persons were to be shared in the ratio of 50:50 between the Central Government and the State Governments. Subsequently, in respect of loans for the rehabilitation of displaced persons, who arrived on or after 1st January, 1950, the Central Government agreed to bear the entire losses in the recovery of the loans. In the light of the recommendations of the Second Finance Commission, however, orders were issued on the 24th February, 1958 that from 1st April, 1957, losses in the recovery of all loans would be borne by the Central Government, irrespective of whether they relate to persons who arrived before or after 1st January, 1950. In the Ministry of Finance letter No. F. 15(1)-B/58, dated the 15th September 1959, it was made clear that the orders of 24th February, 1958 "apply to the rehabilitation loans given to the States in the post-partition period upto the end of March, 1958 for relending. The loans advanced from 1st April 1958 onwards carry the normal terms". That is to say, the State Governments would be liable to repay the loans in full.

2. The position stated in the Ministry of Finance letter No. F. 15(1)-B/58 dated the 15th September, 1959 still holds good. However, on further representation received from the State Governments, in so far as the period upto 31st March, 1964 is concerned, certain remissions of loans on liberal scale with a financial implication of not less than Rs. 50 crores have been authorised and the State Governments have also been absolved of their responsibility to bear the losses in respect of loans